

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-1138(ND)2018

COARM:

PRESENT: DR. V.K. SUBBURAJ  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2019

NAME OF THE COMPANY: M/s R J Packwells Pvt. Ltd. V/s. M/s. Nibula  
Print And Pack Pvt. Ltd.

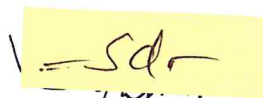
SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

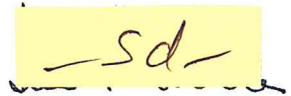
Present: Mr. Shailendra Singh &  
Mr. Arush Kumar Advocates for the Petitioner

**ORDER**

Ld. Counsel for the RP submits that though steps were taken for service of the bailable warrants, there was slight difference in the address. He therefore prays that fresh directions be given for issuance of bailable warrants. Accordingly, bailable warrant be issued in terms of the previous order at the fresh address furnished by the RP returnable on 18<sup>th</sup> March, 2019.



(V.K. Subburaj)  
Member (T)



(Ina Malhotra)  
Member (J)

(Ginni)